

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s TECHNO UNIQUE INFRATECH PVT LTD

RELEVANT PARTICULARS

1. Name of Corporate Debtor	M/s TECHNO UNIQUE INFRATECH PVT LTD
2. Date of Incorporation Of Corporate Debtor	03/12/2012
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	Companies Act, 1956 / ROC, Hyderabad
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U70102TG2012PTC084540
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	HIG-30, Phase-5, KPHB Colony, Hyderabad - 500072
6. Insolvency commencement date in respect of Corporate Debtor	Date of order is 03/12/2021 (but order copy made available to IRP on 17/12/2021)
7. Estimated date of closure of insolvency resolution process	01/06/2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Medi Yadaiah IBBI Regd No. IBBI/PA-002/IP-N01039/2020-21/13334
9. Address and e-mail of the interim resolution professional, as registered with the Board	H.no : 8-16-30/2, Sowbhayanagar colony, SBH Venture -3, LB Nagar, Hyderabad - 500074, TG yadmedi@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution Professional	Same as above in column No: 9
11. Last date for submission of claims	31/12/2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	-NA-
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal Hyderabad, has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s **TECHNO UNIQUE INFRATECH (P) LTD** on 03/12/2021 (Order made available to IRP on 17/12/2021). **in case No: CP (IB) No.124/9/HDB/2020.**

The creditors of **M/s TECHNO UNIQUE INFRATECH (P) LTD** are hereby called upon to submit their claims with proof on or before 31/12/2021 to the Interim Resolution Professional at the address mentioned against column No. 9 & 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The financial creditors shall submit their claims with proof by electronic means only in Form-C, and Operational Creditors shall submit the claims with proof in person, by post or by electronic means in Form B, and all other creditors may submit the claims with proof in person, by post or by electronic means. In relevant forms, As per regulations 7 to 9 of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (specify class) in Form C and B, as applicable at present.

Submission of false or misleading proofs of claim shall attract penalties

Date: 18/12/2021
Place: Hyderabad

Sd/-
MEDI YADIAH
Interim Resolution Professional